### ATTENDANCE-CUM-ORDER SHEET OF HEARING

# NATIONAL COMPANY LAW TRIBUNAL GUWAHATI BENCH

# TP No. 30/230/231/232/GB/2016

Amines and Plasticizers Ltd And APL Engineering Services Pvt Ltd.

..Petitioners

#### PRESENT

Hon'ble Mr. Justice P K Saikia, Member (J)

Date of hearing: 15.02.2017

Name of the Company	
Under Section	230/231/232

SI.	Name	&	Designation	of	Appearing on behalf of	Signature
No.	Authorized Representative.(in		e.(in		with date	
	Capital Letters).					

#### ORDER

Heard Mr.G.Choudhury, assisted by Ms. A.Rehman, learned counsel for the petitioners.

This is a petition under Section 230/231 and 232 of the Companies Act, 2013 has been initiated for obtaining sanction to a scheme of amalgamation of Amines and Plasticizers Ltd., the transferee company with M/s. APL Engineering Services Pvt. Ltd being the transferor company, whereby the assets and undertakings of the transferee company and all the properties, rights and claims whatsoever together with all rights and obligations relating thereto is to be transferred to and vested in the transferee company on the terms and conditions fully stated in the said scheme of amalgamation.

On perusal of the petition for confirming the scheme of amalgamation in Form 40 of the Companies (Court) Rules 1959, Hon'ble Gauhati High Court posted the proceeding for hearing. Thereafter, pursuant to the various orders, passed by Hon'ble High Court, notice of

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hearing was published in newspapers in accordance with the prescription of law soliciting the opinions of Central Government and its various organs.

The learned counsel for the petitioners submits that the various directions of the Hon'ble Gauhati High Court have been carried out in letter and spirit and pursuant thereto, all concerned appeared before such court and filed affidavit stating that the Central Govt. and its various organs have no objection in according sanction to the scheme of amalgamation.

In that connection, Hon'ble High Court was pleased to direct the learned Standing Counsel, Central Govt. Mr. S.C.Keyal to appear before it and to render opinion on behalf of Central Government vis a vis sanction to the scheme of amalgamation of the companies aforesaid, vide order dated 01.12.2016.

In the meantime, the proceeding stood transferred to this Tribunal in view of notification dated 7.12.2016 issued by Ministry of Corporate Affairs which came into effect from 15<sup>th</sup> December, 2016.

This Tribunal too on receipt of the proceeding by its order directed Mr. S.C.Keyal, learned Standing Counsel appearing for the Central Govt. to appear before this Tribunal today and to render its opinion on behalf of the Central Govt. on matter of sanction to the scheme of amalgamation of the companies aforesaid vide order dated 9.2.2017.

However, Mr. Keyal did not appear before this Tribunal till 1 pm and as such the matter again adjourned till 21.2.2017.

Registry is directed to inform Mr. Keyal about this order and also about posting of the same on 21.2.2017.

Member (Judicial)
National Company Law Tribunal
Guwahati Bench: Guwahati.

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